

CASE NO.:
Appeal (crl.) 288 of 2008

PETITIONER:
M/S. ASHOKA SAFE DEPOSIT VAULT COMPANY LTD. AND ANR

RESPONDENT:
PADAMKUMAR

DATE OF JUDGMENT: 08/02/2008

BENCH:
S.B. SINHA & V.S. SIRPURKAR

JUDGMENT:
JUDGMENT
O R D E R

CRIMINAL APPEAL NO. 288 OF 2008
[Arising out of SLP(Crl.) No.1813/2007]

Leave granted.

Having heard the learned counsel for the parties and keeping in view the decision of this Court in Dilip S. Dahanukar vs. Kotak Mahindra Co. Ltd. and Anr., [2007 (6) SCC 528], and furthermore in view of the statement made at the Bar that all the properties of the Company as also its directors have been attached, we are of the opinion that in the interest of justice, the appellants may not be asked to deposit any amount of compensation. However, we would request the Sessions Court to consider the desirability of disposing of the criminal appeal as expeditiously as possible.

The appeal is disposed of with the aforementioned observation and direction.